

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1556/97.

Dt. of Decision : 20-11-97

Mohd. Abdul Ayub

.. Applicant.

Vs

1. The General Manager,
Ordnance Factory Project,
Min. of Defence, Govt. of India,
PO : Yeddumailaram, Medak District.

2. The Revenue Divisional Officer,
Sangareddy, Medak District.

.. Respondents.

Counsel for the applicant : Mr. M.C. Adimurthy

Counsel for the respondents : Mr. N.R. Devaraj, Sr.CGSC. for R-1
Mr. P. Naveen Rao, for R-2.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

- ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.M.C.Adimurthy, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for R-1 and Mr.Phaneraj for Mr.P.Naveen Rao, learned counsel for R#2.

2. This OA is filed for a declaration that the action of the R-1 in stating that the applicant is not an Land Displaced person candidate in proceedings No.09236/ADMIN/OPFM/97 dated 6-10-97, and in not inviting the applicant who is at Sl.No.71 in the list, and inviting other candidates i.e., K.Brambachary who is at Sl.No.72 to appear for interview for unskilled post under R-1 sechedule to be held on 25-11-97 is illegal, arbitrary and violative of Articles 14, 16 and 21 of the Constitution of India and for a further direction to the respondents to call for the applicant also for interview to be held on 25-11-97 for the post of Labourer (un-skilled).

3. The applicant submits that his name is in the first list of land losers quota at the Sl.No.71 and his name has been sponsored by the employment exchange for the post of un-skilled labourer and hence he should have been called for the interview to be held on 25-11-97. He further submits that his junior Mr.K.Brambachary in the above said list i.e., at Sl.No.72 has been called for the interview for the above said postx and refusing to call him for the post is irregular.

4. This OA is similar to OA.1541/97 decided on 18-11-97. that Hence, we follow the direction given in OA and direct as follows:-

The respondents shall permit the applicant to appear for the interview of un-skilled labourer secheduled to be held on 25-11-1997 if -

1) His name ~~figures~~ at Sl.No.71, as claimed, in the 1st list of land losers' quota and his junior in the list viz., Mr.R.Brambachary has been called for the interview and his name has been sponsored by the employment exchange; and

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2) The respondents are otherwise satisfied about the applicant's eligibility and entitlement on the basis of documents stated to have been produced by him on 15-10-97.

5. The applicant shall be free to reagitate his grievance in case he happens to be aggrieved by the final decision of the respondents. The same, if brought before this Court, will be dealt on merits.

6. The OA is disposed of as above at the admission stage itself. No costs.

B. S. JAI PARAMESHWAR
(B. S. JAI PARAMESHWAR)
MEMBER (JUDL.)
20-11-97

R. RANGARAJAN
(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 20th Nov. 1997.
(Dictated in the Open Court)

D. R.

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DA.1556/97

Copy to:-

1. The General Manager, Ordnance Factory Project, Min.of Defence, Govt. of India, PO: Yeddu-mailaram, Medak District.
2. The Revenue Divisional Officer, Sangareddy, Medak District.
3. One copy to Mr. M.C.Admmurthy, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Devaraj, Sr.CGSC., R-1, CAT., Hyd.
5. One copy to Mr. P.Naveen Rao, Advocate, for R-2., CAT., Hyd.
6. One copy to U.R.(A), CAT., Hyd.
7. One duplicate.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 20/11/97

ORDER/JUDGMENT

M.A./R.A./C.A. NO. →

in
O.A. NO. 1556 / 97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

